

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 108
IA- 3222/2024
IN IB-437(ND)/2022

IN THE MATTER OF:

M/s. Paisalo Digital Ltd. Petitioner/Applicant
Vs.
M/s. Sahni Aquatech Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the CD : Mr. Mrinal Harsh Vardhan, Mr. Kailash Ram, Adv.
For the IRP : Mr. Mohak Sharma, Adv.
For the Respondent :

ORDER

IA- 3222/2024

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to Financial Creditor.

The Applicant is directed to serve notice along with a copy of the application to the Financial Creditor by all modes and file proof and affidavit of service within one week.

Financial Creditor is directed to file reply affidavit within one week after receipt of the notice.

List the matter **on 19.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay